Dates	Place of Visit	Expenses (Rs).
01.12.94 TO		
02.12.94	CHANDIGARH Trai	2992 n voucher
10.12.94 TO	,	
11.12.94 17.12.94 TO	REWARI	1134
18.12.94	REWARI	959
20.12.94	MANESER (GURGAON)	604

Part II: Visits Outside the country: Nil

[Translation]

12.00 hrs.

SHRI AMAR PAL SINGH (MEERUT): Mr Speaker Sir, three Governments, respectively under Dr. Sampurnanand in 1955, Shri Narain Dutt Tiwari in 1975 and Shri Banarsi Das Gupta in 1980 had recommended to set up a divisional bench of the High Court in the Western Uttar Pradesh in Meerut. The then Law Minister Shri P. Shiv Shankar had given a statement to set up a bench in Aurangabad and Meerut. The bench has been set up in Aurangabad but in Meerut, it has not yet been set up so far. The Central Government had assured in the House on 26.7.94 above setting up a divisional bench in Uttar Pradesh. I had also raised the issue of setting up of a divisional bench in Meerut under rule 377 on 26.7.94 during the Monsoon session. In a sequel there to, all the lawyers of the Western Uttar Pradesh are staging a dharna at Jantar Mantar today.

Mr. Speaker Sir, Meerut have historical importance since the Mahabharat period and it had special importance in the context of Freedom struggle of 1857. I would like to urge upon the Government through you in the House to set up a second divisional bench in Meerut so that the people can have justice at relatively low cost and with lesser hardships.

SHRI N.K. BALIYAN (MUZAFFARNAGAR): Mr. Speaker Sir, I associate myself with the views of Shri Amar Pal Ji and I would like to submit that the people have been repeatedly demanding to have easily accessible justice in the Western Uttar Pradesh. After utter disappointment, the lawyers of the Western Uttar Pradesh have gathered in a large number at Jantar Mantar and are urging upon the Central Government that their demand should be fulfilled at the earliest, as Shri Amar Pal ji has said and the Central Government has also given the assurance. Today the people of the Western Uttar Pradesh have to incur a lot of expenditure to go to Allahabad. Therefore, through you my submission to the Government is that it should make its policy clear in this regard.

SHRI MOHAN SINGH (DEORIA): Mr. Speaker Sir, I would like to raise a serious issue on behalf of the Hindi speaking people. The owner of the Hindi Daily Navbharat Times have stopped its publication from Patna, the capital of

Bihar from today. On account of this hundreds of journalists and intellectuals have not only been rendered unemployed but lakhs of the readers who used to have the information of our country and abroad have also been deprived of this facility. The owners of the Navbharat Times had stopped the publication of the Hindi daily, the Navbharat Times from Lucknow last year. Besides, the weekly Dinman has also been stopped. In this way the owners of these newspapers are doing injustice to the Hindi speaking people and readers. Their intention is to misuse these facilities in other areas. My submission to you is that the Government should intervene in this matter. I urge upon the Government that the publication of the Hindi daily, Navbharat Times should be restored from Patna and the Government should take some initiative in this regard.

MR. SPEAKER: Can the Government do something?
SHRI MOHAN SINGH: It can certainly do something.

SHRI RABI RAY (KENDRAPADA): Mr. Speaker Sir, I support Shri Mohan Singh ji. Earlier also, we had raised issues pertaining to the Newspapers of Indian languages and the owner of the Times of India. You might be knowing that he had issued an order that the Navbharat Times will simply translate the editorial of the Times of India and on account of it the journalists there have suffered a lot. We had raised that issue here. We feel that the owners of the Times of India are deliberately creating problems for the newspapers and the journalists of the vernacular languages. When the newspapers of the vernacular languages compete with the newspapers of English, then the former lag behind. Now these have got another set back and the publication of the Navbharat Times have been stopped from both Patna and Lucknow. Therefore, through you I would like to urge upon the Government that arrangements should be made to get this newspapers published from both the cities.

SHRI RAM TAHAL CHOUDHURY (RANCHI): Mr. Speaker Sir, attention has been drawn so many times towards the problems of the H.E.C., the biggest mother industry in Asia, which is situated in my Constituency, Ranchi. The employees there have been the agitating for the last two months. Many families have been affected with it and many facilities provided to them earlier have been curtailed and this movement is going on due to it. They were having the facility of L.T.A. and schools etc., which have now been withdrawn. Recently the hon. Prime Minister had declared in Ranchi that H.E.C. will be provided all the facilities and it will not be closed. Even after that H.E.C. is not getting the financial assistance from the Centre, which it should get, lakhs of people are affected due it. I would like to urge upon the Government through you that H.E.C. should be given financial assistance and the demands of the employees should be considered sympathetically otherwise their movement can turn violent and the Government will be responsible for it. Therefore, my submission is that the Government should co-operate fully to save H.E.C. and the demands of the labourers should be accepted.

[English]

SHRI RAM KAPSE (THANE): Mr. Speaker Sir, recently